

(2022) 02 NCLT CK 0010
In the National Company Law Tribunal
Case No : ?IA(I.B.C) 356/2021

Shreeji Cotfab Limited

APPELLANT

Vs

GPI Textiles Ltd

RESPONDENT

Date of Decision : 02-02-2022

Acts Referred:

Insolvency and Bankruptcy Code, 2016 — Section 31, 60(5)
Insolvency And Bankruptcy Board Of India (Insolvency Resolution Process For
Corporate Persons) Regulations, 2016 — Regulation 39
National Company Law Tribunal Rules, 2016 — Rule 11

Citation : (2022) 02 NCLT CK 0010

Hon'ble Judges : Harnam Singh Thakur, Member J;Subrata Kumar Dash,
Member, T

Bench : Division Bench

Advocate : Abhishek Anand, Viren Sharma, Atul V. Sood, Sanjay Gupta, Manish Jain, Divya Sharma, Aalok Jagga, Harsh Garg, Pulkit Goyal, Rakesh Gupta, Rakshit Gupta, Yogesh Putney, Harveet Singh Sehgal, Yatin Chadha, Sanjeev Deora, L.K. Singh, Pallavi Singh, Rishabh Gupta

Final Decision : Dismissed

Judgement

IA No. 356/2021

1. Learned counsel for respondent-resolution applicant has filed additional affidavit vide Diary No. 00884/4 dated 02.02.2022 regarding clarification of

Information Memorandum filed in IA No 356/2021.Â The same is taken on record.

2. TheÂ presentÂ applicationÂ hasÂ beenÂ filedÂ byÂ applicant-Shreeji Cotfab Ltd. against the respondents in IA No. 348/2021 for placing on

record Information Memorandum dated 04.11.2020 and Circular dated 27.01.2021 issued by Metropolitan Stock Exchange. The learned counsel for

respondent has no objection if the application is allowed and documents are taken on record. IA No. 356/2021 is allowed and accordingly disposed of.

Â IA No. 179/2021

3. ItÂ isÂ statedÂ byÂ Mr.Â AbhishekÂ Anand,Â learnedÂ counselÂ for Resolution Professional that IA No. 179/2021, which is fixed for

21.04.2022, may be preponed as the same is about the rejection of claim and has bearing upon the resolution plan. At the request of learned counsel

for Resolution Professional, IA No. 179/2021, which is fixed for 21.04.2022, is preponed and be listed tomorrow i.e. 03.02.2022. Learned counsel for

Resolution Professional states that he will file the reply in the present application. The same be filed by tomorrow with a copy in advance to the

counsel opposite. Mr. Viren Sharma, learned counsel for Resolution Professional is directed to inform about the preponement of the date of hearing to

the other side through e-mail.

CA No. 273/2019

4. It is submitted that an application bearing CA No. 273/2019 filed by HSBC is listed on 21.04.2022 but the same is interrelated and has to be decided

alongwith CA No. 89/2019 which is listed today. Therefore, in the interest of justice, CA No. 273/2019 is preponed and be listed tomorrow i.e.

03.02.2022. Mr. Viren Sharma, learned counsel for Resolution Professional is directed to inform the parties regarding the preponement of the date of

hearing of this application through e-mail.

CA No. 729/2019

5. Part arguments have been heard by Mr. Rakesh Gupta, learned counsel for applicant and Mr. Manish Jain, learned counsel for Phoenix Arc. Pvt.

Ltd., one of the Member of Committee of Creditor. For remaining arguments list on 03.02.2022.

CA No. 728/2019 & IA No. 511/2021

6. ArgumentsÂ haveÂ beenÂ concludedÂ inÂ bothÂ theÂ applications. Parties are directed to file their short written submissions. List on

03.02.2022.

CA No. 89/2019 & IA No. 352/2021

7. List for 03.02.2022 for advancing arguments.

CA Nos. 287/2019, 553/2019, 557/2019, 865/2019, 866/2019, IA Nos. 132/2021 & 348/2021

8. List on 03.02.2022.

Registry is directed to list all applications at 2:00 PM.

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